

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**
REGIONAL BENCH - COURT NO. 3

Service Tax Appeal No. 550 of 2011-DB

[Arising out of Order-in-Appeal No 91/2011/AHD-III/DSINGH/COMMR-A/AHD dated 21/06/2011 passed by Commissioner of Service Tax-SERVICE TAX - AHMEDABAD]

Hindustan Construction Co. Ltd.

Group Taxation, 12th Floor,
Honcon House, L B S Marg, Vikhroli,
MUMBAI, MAHARASHTRA

... Appellant

VERSUS

C.C.E. & S.T.-Ahmedabad-iii

CUSTOM HOUSE... 2ND FLOOR,
OPP. OLD GUJARAT HIGH COURT, NAVRANGPURA,
AHMEDABAD,
GUJARAT, 380009

... Respondent

APPEARANCE :

None, Advocate for the appellant

Shri S.K. Shukla, Superintendent (Authorised Representative) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER No. A/10279 / 2020

DATE OF HEARING/ DECISION : 17/01/2020

RAMESH NAIR

The appellant filed a request letter to withdraw these appeals as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

Diksha